GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA

UNSTARRED QUESTION NO:5202
ANSWERED ON:05.09.2011
WILDLIFE SANCTUARY
Bhaiya Shri Shivraj;Tomar Shri Narendra Singh ;Virendra Kumar Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government had acquired the private land for developing the Karera Wildlife Sanctuary situated in the Shivpuri district of Madhya Pradesh;

(b) if so, whether the villagers are facing problems in sale and purchase of private land as the sanctuary has not been denotified;

(c) if so, whether the Government proposes to denotify this sanctuary in order to resolve the problems of the villagers;

(d) if so, the time by which it is likely to be implemented; and

(e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) As informed by the State Government of Madhya Pradesh, no private land has been acquired for developing Karera Wildlife Sanctuary.

(b)&(c) The Karera Wildlife Sanctuary in Shivpuri District comprises both Government revenue land as well as private land and in view of the provisions of Wild Life (Protection) Act, 1972, as applicable to a Sanctuary, the villagers do face problems buying and selling land. The State Government has therefore, proposed to denotify the Sanctuary to resolve the problem of the villagers.

(d)&(e) The proposal for denotification of any Sanctuary/National Park requires recommendation of the National Board for Wildlife as per the provisions of the Wild Life (Protection) Act, 1972 and thereafter, approval from Hon'ble Supreme Court also. The proposal for denotification of Karera Sanctuary has been recommended by the Standing Committee of the National Board for Wildlife. As informed by the State Government of Madhya Pradesh, the State Government has filed a petition before the Hon'ble Supreme Court for denotification of the sanctuary. No specific time limit for approval from Hon'ble Supreme Court can be indicated.